

**HIGH COURT OF JAMMU AND KASHMIR  
AT JAMMU**

**EMG-LPA No.2/2020**

**EMG-CM No.4/2020**

(Through Video Conferencing from  
Jammu)

**Rakesh Kumar Choudhary**

.....Appellant

Through :- Mr. Vikram Sharma, Advocate  
(On Video Conferencing from High Court at  
Jammu)

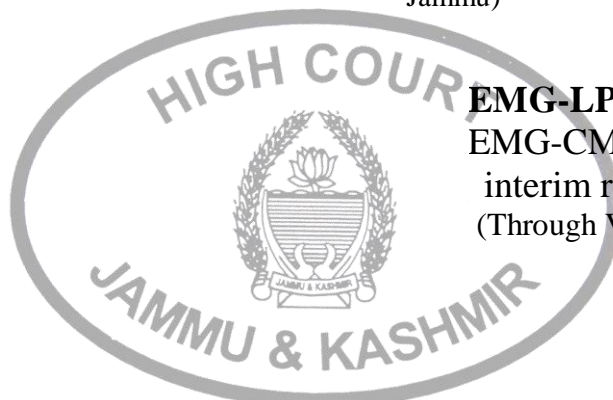
Mr. Sunil Sethi, Sr. Advocate  
( on Video Conference from his residence at  
Jammu)

**V/s**

**Union Territory of J&K and Others**

.....Respondent(s)

Through :- Mr. F. A. Natnoo, AAG  
(On Video Conferencing from High Court at  
Jammu)



**EMG-LPA no.5/2020**

**EMG-CM no.13/2020 (for  
interim relief)**

(Through Video Conferencing)

**Chaman Lal**

.....Appellants

Through :- Mr. P.N.Raina, Sr.Advocate with  
Mr. J. A. Hamal, Advocate.  
(On Video Conference from High Court at  
Jammu)

**V/s**

**State of J&K (Now Union Territory of  
J&K) & Others**

.....Respondent(s)

Through :- Mr. F. A. Natnoo, AAG  
(On Video Conferencing from High Court at  
Jammu)

**EMG-LPA No.41-A/2020**

**EMG-CM No.9/2020**

(Through Video Conferencing from  
Srinagar)

**M/s Usman Construction and others**

.....Appellant

Through :- None.

**V/s**

**Union Territory of J&K and Others**

.....Respondent(s)

Through :- Mr. F. A. Natnoo, AAG  
(On Video Conferencing from High Court at Jammu)

**EMG-LPA No.50-A/2020 in  
OWP no.477/2019**  
EMG-CM No.10-A/2020  
(Through Video Conferencing from Srinagar)

**M/s Mohammad Ashore and others**

.....Appellant

Through :- None.  
V/s

**Commissioner/Secretary to Government  
and Another**

.....Respondent(s)

Through :- Mr. F. A. Natnoo, AAG  
(On Video Conferencing from High Court at Jammu)

**EMG-LPA no.54-A/2020**  
EMG-CM no.13-A/2020  
(Through Video Conferencing from Srinagar)

**Mohammad Farooq Lone & Others**

.....Appellants

Through :- None.  
V/s

**Union Territory of J&K & Others**

.....Respondent(s)

Through :- Mr. F. A. Natnoo, AAG  
(On Video Conferencing from High Court at Jammu)

**HON'BLE THE CHIEF JUSTICE**

(On Video Conference from High Court at Jammu)

**Coram:****HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE**

(On Video Conference from High Court at Jammu)

**ORDER**  
**29.05.2020**

**EMG-LPA Nos.2, 5, 41-A, 50-A & 54-A/2020**

1. Heard Mr. Vikram Sharma, learned counsel for the appellant in EMG-LPA No.2/2020 in part.

2. The respondents have filed an affidavit dated 28<sup>th</sup> May 2020. However, we are not satisfied with the same as the complete notings; dates on which they were endorsed and the details of the authorities who approved the same have not been mentioned.

Let a fresh affidavit giving complete details and typed copy of the relevant extract of the note sheets be placed before us within one day from today. The appellants shall respond to the same before next date of hearing.

3. The respondents shall also in a tabulation give us the details of the bids; reserved price; the bids of the appellant; the details of 50% of the bid amount and date of its deposit and the date of expiry of the period of six months from the issuance of the Letter of Intent.

4. The appellant in EMG-LPA No.2/2020 shall disclose on affidavit the full particulars as to how he procured the extracts of the official file including the letter dated 14<sup>th</sup> November 2018 (at Page-316) and the letter dated 3<sup>rd</sup> December 2018 (at Page-317) of his appeal.

5. We are informed by Mr. Vikram Sharma, learned counsel that these letters have been given to his client by Government officers/officials. The full names and particulars of the officer(s)/official(s) who have supplied these copies shall be disclosed in the affidavit by the next date of hearing.

6. List for continuation of arguments of Mr. Vikram Sharma, learned counsel for the appellant in EMG-LPA No.2/2020 on 1<sup>st</sup> June 2020 at 11.30 A.M.

**(SANJAY DHAR)**  
**JUDGE**

**(GITA MITTAL)**  
**CHIEF JUSTICE**

Jammu  
29.05.2020  
Raj Kumar